

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner

Vs.

Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 03.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Abhishek Anand, Adv. For ICICI Bank
Mr. Anshuman Mohit Chaturvedi, Adv. For Suraksha
Assets
Mr. Sunil Malhotra, Mr. Rajat Malhotra, Advs. For IA-
2510/2020
Mr. Abhinav Vashisht, Sr. Adv. with Mr. Manmeet
Singh, Mr. Anugrah Robin Frey, Ms. Priya Singh, Mr.
Abhilasha Khanna, Advs. For RP
Ms. Wamika Trehan, Mr. Mohit Kishore, Advs.
Mr. Abhirup Das Gupta, Adv. For CoC of Gwalior
Bypass and Mr. Nalin Kumar and Ishita Sharan,
Mr. Zoheb Hossain, Mr. Agni Sen, Advs. For ED
Mr. Dhruv Mehta, Adv. For suspended directors.

For the respondent

ORDER

IA-3586/2020:-

On the urgent application filed by Mr. Bharana, suspended director of the corporate debtor, for the counsel filed this application having stated that he is withdrawing this application owing to pendency of stay granted by the Hon'ble Supreme Court. Accordingly, this application is dismissed as withdrawn.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)